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O.A.NO.326/08

ORDER DATED 9.3.2010

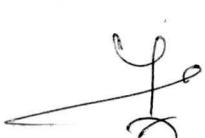
Shri N.R.Routray, learned counsel for the applicant is present and so also Shri S.K.Ojha, learned Standing Counsel for the Respondent-Railways.

By drawing our attention to the counter filed on behalf of the Respondents it has been disclosed that during pendancy of this case, the grievance of the applicant has already been redressed by making payment of Rs.13,406/- to the applicant. Shri Ojha states that in the aforesaid premises, the O.A. has become infructuous. Shri Routray states that because of filing of this case, the grievance of the applicant has been redressed expeditiously.

Since the grievance of the applicant has been redressed during pendency of this case, we dispose of this case without any order as to costs.

*Send copies of this order to the parties.*

  
ADMINISTRATIVE MEMBER

  
VICE-CHAIRMAN